

Court-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 326 of 2013

Dated : 16th December, 2014

Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

Haryana Power Generation Corporation Ltd. Appellant(s)
Versus
Haryana Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant (s) : Mr. Pradeep Dahiya
Counsel for the Respondent (s) : -

ORDER

As per learned counsel for the appellant both the respondents even after sufficient services have not preferred to appear and consequently they have not file their reply. Learned counsel for the respondent No.1, Haryana Electricity Regulatory Commission, seeks some time for the purpose of getting instructions. She is allowed two weeks time for this purpose. The reply by respondent No.1 may be filed within three weeks from today.

It has been pointed out by the learned counsel for the appellant that in this instant appeal two issues regarding ROE and OEM expenses for 2013-14 are under challenge whereas appeal No. 196 of 2013 relating to same issues for the financial year 2014-15 is pending in Court-I. Since same issues are involved in both the appeals they should be heard and decided by the same bench as the propriety demands.

The Registry is directed to list the instant appeal along with appeal No. 196 of 2014 for hearing the said issues at the same time.

List the matter for hearing on **22nd January, 2015.**

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

sh/vg